

14

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH  
AT HYDERABAD

O.A.NO.100/95

Between:

Date of Decision: 28.2.95.

V.Venkateswaryulu

...Applicant.

And

1. The General Manager,  
South Central Railway,  
Railnilayam,  
Secunderabad.

2. Carriage Chief Mechanical Engineer.  
Tirupathi,  
Chittoor District, A.P.,

...Respondents.

Counsel for the Applicant

;

Mr. K.Sudhakar Reddy

Counsel for the Respondents

;

Mr. J.R.Gopal Rao, SC for Rlys.

CORAM:

THE HON'BLE SHRI A.V.HARIDASAN

:

MEMBER (J)

THE HON'BLE SHRI A.B.GORTHI

:

MEMBER (A)

contd...

To

1. The General Manager,  
South Central Railway,  
Secunderabad.
2. Deputy Chief Mechanical Engineer,  
Carriage Repair Shop, Sattipalli Post,  
Tirupathi, Chittoor District, A.P.,
3. One copy to Mr.K.Sudhakar Reddy, Advocate,  
CAT,Hyderabad.
4. One copy to Mr.J.R.Gopal Rao, SC for Railways,  
CAT,Hyderabad.
6. One spare copy.

YLKR

OA 100/95

AS PER HON<sup>BLE</sup> SHRI A.B. GORTHI, MEMBER (ADMN.)

J U D G E M E N T

The applicant is the son of Smt. K. Garitamma whose land measuring 0.92 cents in Survey No.20/61 20/72 and 20/175 wet lands of Settypalle village were acquired by the Respondents for the Carriage Repair Work Shop at Tirupati. The claim in this application is for a direction to the respondents to consider his case for appointment to any Group D post under the Respondents.

2. Heard the learned counsels for both the parties.

3. From the certificate dated 16-8-85 issued it is evident that the applicant is the son of Smt. K. Garitamma whose lands as afore stated was acquired by the Railways.

4. In view of the above, the learned counsel for both the parties agree that this OA can be disposed of with appropriate orders. Accordingly this OA is disposed of at the admission stage itself with the consent of the counsels of both the parties with a direction to the Respondents to consider the case of the applicant for appointment to any post in Group D provided the applicant is found suitable in all respects for such appointment in his turn. The OA is ordered accordingly.

No order as to costs.

(A.B. GORTHI)  
Member (Admn.)

(A.V. HARIDASAN)  
Member (Judl.)

Dated the 28th February, 1995  
Open court dictation

NS

Deputy Registrar (J)

Contd.

TYPED BY  
CHECKED BY

COMPARED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH

THE HON'BLE MR.A.V.HARIDASAN : MEMBER(C)

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

DATED : 28.2.95

ORDER/JUDGEMENT.

M.A/R.P/C.P.No.

in

O.A.No. 100/95

~~Admitted and Interim directions  
issued~~

~~Allowed~~

~~Dismissed~~

~~Dismissed as withdrawn~~

~~Dismissed for Default.~~

~~Rejected/Ordered~~

~~No order as to costs.~~

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NO SPARE COPY

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